

12.38 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

(ii) Need to set up a bench of Kerala High Court and also one more Administrative Tribunal at Trivandrum;

SHRI A. CHARLES (Trivandrum): It is reliably learnt that the question of setting up of a few Benches of the High Courts in the Capitals of the State where there are no High Courts has been seriously engaging the attention of the Government. It is a fact that there is no High Court at Trivandrum, the Capital of Kerala. In September, 1971 the Government of Kerala requested the Central Government for establishing a Bench of the Kerala High Court at Trivandrum. Thereupon, a few clarifications were sought for by the Government of India. After prolonged correspondence in April 1985, the Government of Kerala informed the Government of India that they have decided to go for the establishment of an Administrative Tribunal in Trivandrum and that a final view of the Trivandrum Bench of the High Court will be taken in that context. But the Administrative Tribunal was also established at Cochin stating that the Administrative Tribunal could be set up only where there is a seat of the High Court. Thus Trivandrum lost both the Bench of the High Court and the Administrative Tribunal. Undue hardship is caused to the Government of Kerala in view of the absence of the Bench of the High Court at the capital city. I, therefore, request that urgent action may kindly be taken for the establishment of a Bench of the High Court and one more Administrative Tribunal at Trivandrum.

(iii) Need to ban unauthorised lotteries conducted by Private organisers on behalf of State Government

PROF. SAVITHRI LAKSHMANAN (Mulundapuram): Most of the lotteries are at present conducted not directly by the State Governments, but by certain private organisers. There are widespread complaints on the conduct of Lotteries by the private organisers. There are com-

plaints regarding non-payment of major prizes, not notifying the place and time of such draws, printing and sale of unauthorised tickets, improper conduct of draw, inclusion of unsold tickets in the draw, non-submission of accounts to prescribed authority. Many State Governments sell their right to conduct lotteries to private agencies for fixed royalty for using their name. Thereafter, these private agencies resort to many unscrupulous methods to derive maximum profits. This cause incalculable loss to the lottery buying public who never get major prizes. The Director of State Lotteries has informed that apart from the lotteries, directly conducted by State Government and State Government Corporation, tickets of 166 lotteries are put to sale in Kerala State. It can be experienced from this that a huge revenue is mopped up from the people, mostly poorer section of the society.

I would, therefore, urge upon the Government of India to ban all the unauthorised lotteries conducted by private organisers ostensibly on behalf of State Government immediately.

(iv) Need to retrieve the Buddha Statue from the lake and install it in the midst of the Hussain Sagar Lake in Hyderabad

SHRI DATTATRAYA BANDARU (Secunderabad): A prestigious tourist attraction project was planned around the beautiful Hussain Sagar lake in Hyderabad by the Hyderabad Urban Development Authority (HUDA) and named after Bhagwan Buddha as "BUDDHA POORNIMA PROJECT". The Government of Andhra Pradesh had proposed to erect a huge monolithic stone Buddha statue, well sculptured and was ready to be installed in the midst of the lake on the "Rock of Gibraltar". But while the huge statue was being ferried to the middle of the lake, it accidentally fell into the lake and sank. But, till date, efforts to retrieve and install the statue at the proposed site proved futile.

I appeal to the Union Government to depute Naval force to fish out the huge stone statue from the lake and install it there. This will help to assuage the hurt